

<i>(Rs. Crores)</i>	
<i>Year</i>	<i>Approved Outlay</i>
1992-93	3853.000
1993-94	4050.000
1994-95	4563.000
1995-96	5496.625

[English]

### **Privatisation of Coal Mines**

401. SHRI CHITTA BASU: Will the Minister of COAL be pleased to state:

(a) whether the Government have decided to privatise the coal mines;

(b) if so, the details thereof; and

(c) the steps taken so far in this direction?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER): (a) No, Sir.

(b) and (c). Do not arise.

[Translation]

### **Central Assistance for Enforcing Prohibition**

402. SHRI N.J. RATHVA:  
SHRI RAMA KRISHNA KONATHALA:

Will the Minister of WELFARE be pleased to state:

(a) whether the Union Government have received any requests from some State Governments for Central Assistance to compensate loss of revenue arising out of enforcing prohibition;

(b) if so, the details of such States; and

(c) the action taken by the Union Government thereon so far?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (c). The Tenth Finance Commission (TFC) in its report (for 1995-2000) submitted to the Government of India in November, 1994 has indicated that it has taken note of the prohibition policy

by certain States like Gujarat and Tamil Nadu and more recently by Andhra Pradesh and Orissa apart from some of the North-Eastern States. The States concerned had impressed upon the TFC the need for compensating them for the losses on this account as they had taken these measures in furtherance of the Directive Principles of the State Policy. The TFC has adjusted the base year estimates of States revenues taking into account the effect of the Prohibition policy of the State on its excise revenues and made projections on that basis. The recommendations of the TFC have been accepted by the Government.

Recently, Government of Andhra Pradesh has requested the Government of India for 100% compensation to the State for the loss of excise revenues on account of full prohibition, which was stated to be between Rs. 1250 crores and Rs. 1300 crores per annum.

The Annual Plan of the State for 1995-96 has been finalised under Dy. Chairman, Planning Commission and the Chief Minister, Andhra Pradesh at Rs. 3159 crores with State's own resources of Rs. 91.09 crores and Central support of Rs. 3057.91 crores.

There is no commitment to provide any further central support for implementing total prohibition in Andhra Pradesh at present.

[English]

### **High Power Committee on Issue of Chakmas**

403. DR. S.P. YADAV:  
SHRI SRIKANTA JENA:  
SHRIMATI GIRIJA DEVI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a High Power Committee was set up to go into the political issue of Chakmas and Hajong tribals in Arunachal Pradesh;

(b) if so, the details thereof;

(c) whether any report has been submitted by the High Power Committee;

(d) if so, the salient features of the recommendations/suggestions made by the committee; and

(e) if not, the time by which the report is likely to be submitted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI): (a) to (e). Yes, Sir. A High Level Group was constituted under the Chairmanship of the Home Minister of December 26, 1995 to look into the background of issues of Chakmas and Hajongs in Arunachal Pradesh and to identify the course of action to be adopted. The Group held its first meeting on January 5, 1996 and constituted an official level Sub-Committee. In the Meantime, the Hon'ble Supreme Court delivered a judgment on January 9, 1996 on a petition filed by the National Human Rights Commission concerning the issues related to the Chakma refugees in the State of Arunachal Pradesh.

[Translation]

### **Creamy Layer in OBCs**

404. SHRI ARJUN SINGH YADAV:  
SHRI HARI KEWAL PRASAD:

Will the Minister of WELFARE be pleased to state:

(a) the progress made in the work of deciding creamy layer in Other Backward Classes (OBCs) and implementation of reservation policy so far; and

(b) the action taken by the National Commission for backwards classes in this regard since its inception?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI):

(a) In respect of the Central Government the criteria for determining the 'Creamy Layer' has been given in the schedule to the DDPT's OM No. 36012/22/93-Estt. (SCT) dated 8.9.93.

The State Government have to evolve their own criteria of 'Creamy Layer, as per the judgement of Supreme Court in the case of Indira Sawhney and other vs. Union of India and others.

The following steps have been taken for implementation of reservation policy;

The Government of India have notified the Central list of OBCs in respect of 25 States/UTs.

The Government have provided reservation of 27% of vacancies in direct recruitment for Other Backward Classes in Civil Posts and services under the Government of India subject to the exclusion of socially advanced persons/sections (Creamy Layer). The Scheme of reservation has been made applicable in direct recruitment to all Ministries and Depts. of Government of India, public sector undertakings & Nationalised banks under the Government of India.

In order to fulfill the quota earmarked for OBCs, the Government of India have provided relaxation of Standard to OBCs as in the case of SCs/STs candidates, in respect of written examination & interviews.

The Upper age limit prescribed for direct recruitment has been relaxed by three years for OBC candidates in direct recruitment.

The number of attempts in the case of OBC candidates, who are otherwise eligible, has been increased to 7 in respect of Civil Services Examinations.

(b) The National Compassion for Backward Classes has been set up for entertaining, examining and recommending upon requests for inclusion and complaints of over inclusion and under inclusion in the lists of OBCs. NCBC is not concerned with implementation of the reservation policy.

### **Gas Refilling Centres for Vehicles in Delhi**

405. SHRI PANKAJ CHOWDHARY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to State:

(a) whether the Government have started gas refilling centres for vehicles in Delhi;

(b) if so, the details thereof;

(c) whether the Government propose to start such centres in other parts of the country; and

(d) if so, the salient features thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b). Yes, Sir. Six Compressed Natural Gas (CNG) dispensing units are in operation in Delhi. Out of these, four units are serviced by truck-mounted cascades in which gas is filled by a mother-compressor in Ghaziabad and remaining two units are on-line stations in which gas is directly supplied from the pipeline through a compressor. One more on-line dispensing unit is being installed.

(c) and (d). CNG dispensing units are already in operation in Bombay and Baroda. There are also plans to set up on-line CNG dispensing units in Agra by 1996-97.

[English]

### **News Gathering Rates**

406. SHRI RABI RAY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state: